

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-311(PB)/2017

IN THE MATTER OF:

M/s. Paundra Enterprises Pvt. Ltd.

... Applicant/Petitioner

Vs.

HCL Services Ltd.

... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 30.08.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

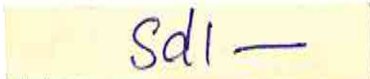
For the Applicant : Mr. Shashank Agarwal(DSK Legal), proxy Counsel
for Mr. Aditya Dewan, Advocate
For the Respondent : Mrs. Ranjana Roy Gawai, Mrs. Vasudha Sen,
Advocates

ORDER

Notice to show cause for 13th September, 2017 to the respondent be issued as to why this petition be not admitted.

Ms. Ranjana Roy Gawai, Counsel for the respondent accepts notice on behalf of the respondent. She prays and is granted a week's time to file reply. Reply be filed within a week with a copy in advance to the Counsel opposite.

List the matter for hearing on 13th September, 2017.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)